

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI
Original Application No. 94 of 2023(SZ)**

IN THE MATTER OF

Thiru. Satheesh
S/o Narayanasamy,
15/39, Bathrakali Amman Kovil Street,
Coimbatore District

...Applicant(s)

Versus

1. The Gudalur Municipality
Rep by its Municipal Commissioner
Gudalur – Coimbatore,
Coimbatore District and Others

...Respondent(s)

INDEX

S.No	Date	Description	Page No.
1.	23.08.2023	Status Report Filed by the 2 nd Respondent	1 – 4
2.	24.05.2022	Forest Range Officer Letter to Municipal Commissioner	5 - 6
3.	12.04.2022	Newspaper Cutting of Malai Malar	7
4.	02.05.2023	Forest Range Officer Letter to Municipal Commissioner	8 - 9
5.	24.03.2003	G.O.Ms.No.49 Housing & Urban Development (UD2.2), Department.	10 - 45

(Note: The page numbers are found at the top center of every page)



Through
Dr. D. Shanmuganathan
Standing Counsel,
National Green Tribunal,
Southern Zone

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI
MEMORANDUM OF APPLICATION

(Under sections 14, 15 read with 18 (1) of the National Green Tribunal Act, 2010)

APPLICATION NO.94 of 2023

IN THE MATTER OF

Thiru. Satheesh
S/o Narayanasamy,
15/39, Bathrakali Amman Kovil Street,
Coimbatore District

...Applicant

-Vs-

2. Gudalur Municipality
Rep by its Municipal Commissioner
Gudalur – Coimbatore
Coimbatore District
3. The Forest Range Officer
Periyanaickenpalayam Range.
Periyanaickenpalayam,
Coimbatore – 641020
4. The Tamilnadu Pollution Control Board
Rep by its Member Secretary
76, Mount Salaia, Guindy,
Chennai – 600032.

...Respondent(s)

**STATUS REPORT FILED BY THE 2nd RESPONDENT, FOREST RANGE
OFFICER, PERIYANAICKENPALAYAM RANGE, COIMBATORE DIVISION**

I, M.Saravanan, son of Thiru R.Muthusamy aged 43 years, employed as Forest Range Officer, Periyanaickenpalayam Range, Coimbatore Division, do hereby solemnly affirm and sincerely state as follows:

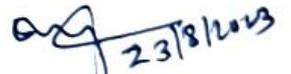
1. Thiru.Satheesh have filed O.A.No.94/2023 before the Hon'ble National Green Tribunal (South Zone), Chennai seeking directions for the 1st respondent (The Gudalur Municipality Rep its Municipal Commissioner, Gudalur) to demolish the constructions (Garbage handling facility) illegally raised at S.No. 865/1 in Gudalur Municipality in violation of Water Prevention and Control of Pollution) Act, 1981, Solid Waste Management Rules 2016 under the Environmental (Protection) Act 1986, Hill Area Conservation Authority Regulations in a wildlife area and restore the site to its original state.
2. It is submitted that, the S.F.No. 865/1in Gudalur village is situated 430 m (Aerial Distance) away from the boundary of near by Reserved Forest namely Thadagam Reserved Forests. This Reserved Forest is known for wildlife diversity. Elephants and other wild animals frequently used to stray/spill out from this reserved forest to neighboring patta lands.
3. It is submitted that, the Government have ordered vide G.O.Ms.No.49 Housing & Urban Development (UD2.2), Department, dated 24.03.2003 that, ***"in respect of the villages identified as Hill villages in these Hill Taluks, indicated in the Annexure – I to this order, permission from HACA should be obtained for all activities specified in Annexure – II of this Government Order before they are taken up for execution of grant of permission"***

(copy enclosed). The above village (Gudalur) is listed in the Annexure – I of Government Order, G.O.Ms.No.49 Housing & Urban Development (UD2.2), Department, dated 24.03.2003.

4. Further it is submitted that, as per the Rule No. 12 (c) in Annexure – II of above said Government Order, the 1st Respondent can obtain necessary clearance from the Hill Area Conservation Authority. As of now, the Forest Range Officer, Periyanaickenpalayam letter dated 24.05.2022 & 02.05.2023 has given letter to the Commissioner, Gudalur Municipality regarding the Newspaper reports, dated 12.04.2022 about the area used for waste disposal purpose, as a preventive measure. Plan for waste disposal is not submitted to the Forest Department and we do not have any application for Hill Area Conservation Authority clearance to know what the structure is coming up. Hence, if the plan is sent for Hill Area. Conservation Authority approval, then the committee can be decide on the proposal.

Therefore I most humbly pray before this Hon'ble Tribunal, to record this status report and pass necessary orders that may be deemed fit proper according to the circumstances of the case and thus render justice.

Signature :



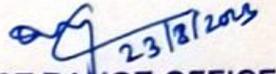
FOREST RANGE OFFICER,
PERIYANAICKENPALAYAM RANGE,
PERIYANAICKENPALAYAM - 641 020,
COIMBATORE DIVISION.

Date : 23.08.2023

VERIFICATION

I M.Saravanan S/o.R.Muthusamy aged 43 presently discharging my duty as Forest Range Officer, Periyanaickenpalayam Range, Coimbatore Division Solemnly affirm that the contents of this report area true to the best of my knowledge based on the records and I have not suppressed any facts.

Signature :

Handwritten signature in blue ink, appearing to be 'M. Saravanan', with the date '23/8/2023' written next to it.

FOREST RANGE OFFICER,
PERIYANAICKENPALAYAM RANGE,
PERIYANAICKENPALAYAM - 641 020,
COIMBATORE DIVISION.

Date : 23.08.2023

தமிழ்நாடு வனத்துறை

அனுப்புநர்,

சு.செல்வராஜ்,
வனச்சரக அலுவலர்,
பெரியநாயக்கன்பாளையம் வனச்சரகம்,
பெரியநாயக்கன்பாளையம்-641 020.

பெறுநர்,

ஆணையாளர்,
சுடலூர் நகராட்சி,
சுடலூர்,
பெரியநாயக்கன்பாளையம்-641 020.
கோவை வடக்கு வட்டம்.

ந.க.எண். 161/2022 , நாள் : 24.05.2022.

ஐயா,

பொருள் : வனம் - வனமொட்டிய பகுதியில் குப்பைக் கிடங்கு அமைக்க முயற்சிப்பதாக புகார் மனுக்கள் பெற்றது - குப்பைக் கிடங்கு அமைக்க வனத்துறை சார்பில் ஆட்சேபனை தெரிவித்தல் - தொடர்பாக.

- பார்வை :**
1. கோவை ஆட்சியரின் மக்கள் குறைதீர்க்கும் பிரிவு, மனு எண் : 209, நாள் : 04.04.2022.
 2. விவசாயிகள், கூ.கவுண்டம்பாளையம் வடக்கு பகுதி மனு, நாள் : 04.04.2022.
 3. பத்திரிக்கை செய்தி, தினமலர், கோவை பதிப்பு, நாள் : 12.04.2022.

EEEEEEEEEE

மேற்காண் பார்வையில் கண்ட கடிதம், மனு மற்றும் செய்திதாள் செய்தியின்படி, கோவை வடக்கு வட்டம், எண் : 2 சுடலூர் கிராமம், புல எண் : 865/1ல், சுடலூர் நகராட்சி சார்பில், குப்பைக் கிடங்கு அமைக்க உத்தேசித்து உள்ளதாக தெரியவருகிறது. இந்த இடத்தின் GPS குறியீடு N11.17045°, E76.91366°, Elevation : 476m. MSL ஆகும். இந்த இடமானது கோவை வனக் கோட்டம், பெரியநாயக்கன்பாளையம் வனச்சரகம், நாயக்கன்பாளையம் வடக்கு சுற்று, தடாகம் காப்புக்காடு எல்லையிலிருந்து சுமார் 430 மீ. தொலைவில் உள்ளது.

வனப் பகுதியின் அருகில் இருப்பதால், மான், காட்டுப்பன்றி, காட்டுமாடு, கரடி மற்றும் யானை போன்ற வன விலங்குகளின் நடமாட்டம் இருப்பது இயற்கையாகும். இவ்விடத்தில் குப்பைக் கிடங்கு அமைக்கப்படின, கழிவுகளின் வாசத்தால் வன விலங்குகள் ஈர்க்கப்பட்டு, வனவிலங்குகள் அப்பகுதிக்கு வந்து, கழிவு உணவுகளை உண்ண முற்படுவதும், உணவு கழிவுகளுடன் பிற பொருட்களையும் சேர்த்து உண்பதும், அதனால் அவை பாதிப்படைவதும் தவிர்க்க இயலாமல் போய்விடும். பாதுகாப்பு வேலிகள் / சுவர்கள் அமைத்தாலும், அப்பகுதியில் வன விலங்குகளின் நடமாட்டத்தைக் கட்டுப்படுத்த இயலாது. குறிப்பாக காட்டுயானைகளின் நடமாட்டம் அதிகமுள்ள மலை அடிவாரம் பகுதி என்பதால், மனித - யானை மோதல் நடைபெற வாய்புகள் அதிகம்.

(த.பி.பா)

அத்துடன் குப்பைக் கிடங்குகளில் கோடைகாலத்தில் தீ விபத்து ஏற்படும்பட்சத்தில் அது அருகிலுள்ள வனப் பகுதிக்கும் பரவி, மிகப்பெரிய வனத்தீ ஏற்பட்டு, வனம் மற்றும் உயிரினங்கள் பாதிக்கப்பட வாய்புகள் அதிகம்.

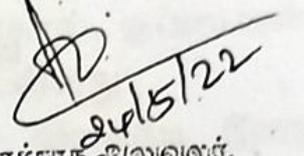
மேலும் இப்பகுதி மலைத்தள பாதுகாப்புக் குழும வரையறைக்கு உட்பட்ட பகுதி என்பதும் குறிப்பிடத்தக்கது.

ஆகவே இப்பகுதி தடாகம் காப்புக் காட்டிலிருந்து சுமார் 430மீ. தொலைவிற்குள் உள்ளதாலும், வனம் மற்றம் வன விலங்குகளுக்கு கடும் பாதிப்பு ஏற்படுத்தும் என்பதாலும், குப்பைக் கிடங்கு அமைக்க உத்தேசிக்கப்பட்டிருப்பின் அதை வனம் மற்றும் வனவிலங்குகள் பாதிக்கப்படாத இடத்திற்கு மாற்றி அமைக்க வேண்டியும், மேற்குறிப்பிட்ட புலத்தில் குப்பைக் கிடங்கு அமைக்க வனத்துறையின் கடும் ஆட்சேபனையை பதிவு செய்தும் இக்கடிதம் சமர்ப்பிக்கப்படுகிறது.

இணைப்பு :

பார்வையில் கண்டுள்ளவாறு.

தங்கள் நம்பிக்கையுள்ள,



வனச்சரக அலுவலர்,
பெரியநாயக்கன்பாளையம் வனச்சரகம்,
பெரியநாயக்கன்பாளையம் -- 641 020,
கோயம்புத்தூர் வனக்கோட்டம்.

நகல் :

மாவட்ட வன அலுவலர், கோவை வனக்கோட்டம், கோவை அவர்களுக்கு தகவலுக்காகவும், தக்க மேல் நடவடிக்கைக்காகவும் பணிந்து சமர்ப்பிக்கப்படுகிறது.

Received

M. B.



தமிழ்நாடு வனத்துறை

அனுப்புநர்,

சு.செ.வெ.வராஜ்,
உச்சரக கடிதம்,
பெரியநாயக்கன்பாளையம் வனச்சரகம்,
பெரியநாயக்கன்பாளையம்-641 020.

பெறுநர்,

ஆணையாளர்,
கூடலூர் நகராட்சி,
கூடலூர்,
பெரியநாயக்கன்பாளையம்-641 020.
கோவை வடக்கு வட்டம்.

ந.க.எண். 161/2022 , நாள் : 02.05.2023.

ஐயா,

பொருள் : வனம் - வனமொட்டிய பகுதியில் கூடலூர் நகராட்சி மூலம் குப்பைக் கிடங்கு அமைக்க முயற்சிப்பதாக புகார் மனுக்கள் பெற்றது - வனத்துறை சார்பில் ஆட்சேபனை தெரிவித்தது - பணிகள் நடைபெறாமல் நிறுத்தி வைக்கப்பட்டிருந்தது - தற்போது மீண்டும் ஆயத்த பணிகள் மேற்கொண்டு வருவதாக தொடர்ந்து புகார்கள் வரப்பெறுவது - களத் தணிக்கையில் அஸ்திவாரம் அமைக்கும் பணி நடைபெற்று வருவது உறுதியாவது - வனத்துறையின் கட்டும் ஆட்சேபனையை பதிவு செய்வது - தொடர்பாக.

- பார்வை : 1. இச்சரக கடிதம், இதே எண், நாள் : 24.05.2022.
2. திரு.P.ரவிசந்திரன், S/o. பழனிச்சாமி, கோவை என்பவரது புகார் மனு, நாள் : 27.04.2023

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கோவை வடக்கு வட்டம், கூடலூர் கிராமம், புல எண் : 865/1ல், கூடலூர் நகராட்சி சார்பில், குப்பைக் கிடங்கு அமைக்க உத்தேசித்துள்ளதாக பல்வேறு புகார்கள் இவ்வலுவலகத்திற்கு வந்ததைத் தொடர்ந்து, புலத்தை தணிக்கை செய்ததில், அந்தப் புலமானது தடாகம் காப்புக் காட்டின் எல்லையிலிருந்து சுமார் 430மீ. தொலைவில் இருப்பதாகவும், அங்கு வன விலங்குகளின் நடமாட்டம் இருப்பதால், அவ்வனவிலங்குகளுக்கு பாதிப்பாக அமையும் என்பதையும், மனித-யானை மோதல் நடைபெற வாய்ப்புகள் ஏற்படும் என்பதையும் மற்றும் பல்வேறு தொடர் பாதிப்புகளையும் விளக்கி, அப்புலத்தில் குப்பைக் கிடங்கு அமைக்க வனத்துறையின் கட்டும் ஆட்சேபனையை பதிவு செய்து, பார்வை-1ல் கண்ட கடிதம் தங்களுக்கு சமர்ப்பிக்கப்பட்டிருந்தது. அதன்பின் அப்புலத்தில் குப்பைக் கிடங்கு அமைக்கும் முயற்சி மேற்கொள்ளப்படாமல் இருந்தது.

இந்நிலையில் தற்போது மீண்டும் அதே புலத்தில், நுண்ணுயிர் செயலாக்க மையம் என்ற பெயரில் குப்பைக் கிடங்கு அமைக்க ஆயத்தப் பணிகளை கூடலூர் நகராட்சி நிர்வாகம் மேற்கொண்டு வருவதாக பார்வை-2ல் கண்ட புகார் வரப்பெற்றுள்ளது. மேலும் தொலைபேசி மூலமும் புகார்கள் வந்த வண்ணம் உள்ளன. அதைத் தொடர்ந்து இன்று (02.05.2023) புலத்தை தணிக்கை செய்ததில், 32 Nos. அஸ்திவாரக் குழிகள் தோண்டி, காலம் போஸ் அமைக்கும் பணி நடைபெறுவது தெரியவருகிறது. இது சுமார் 1200ச.மீ.-க்கும் மேல் பரப்பளவிடையான கட்டுமானப் பணியாக தெரிகிறது.

(சு.செ.வராஜ்)

தடாகம் காப்புக் காட்டின் எல்லையிலிருந்து சுமார் 430மீ தொலைவில் உள்ள இப்பகுதியில் குப்பைக் கிடங்கு (அல்லது) நுண்ணுயிர் செயலாக்க மைய அமைக்கப்படுமானால், குப்பைக் கழிவுகளின் வாசனையால் வனவிலங்குகள் அப்பகுதிக்கு ஈர்க்கப்பட்டு, வனவிலங்குகளுக்கு பெரும் பாதிப்பாக மாறி, மனித-விலங்கு மோதல் ஏற்பட வழிவகுக்கும். குப்பைகள் சுழல் காற்றினால் அப்பகுதியில் பரவவும், கோடை காலங்களில் தீ ஏற்படின், அது வனப்பகுதிக்கும் பரவும் ஆபத்தும் ஏற்படும்.

மேலும் இப்பகுதி மலைதளப் பாதுகாப்புக் குழும வரையறைக்கு உட்பட்ட பகுதி என்பதால், அக்குழுமத்தின் ஒப்புதல் பெற்ற பின்னரே, கட்டுமானப் பணி மேற்கொள்ள வேண்டும் என்ற அரசின் விதியையும் தங்களது மேலான கவனத்திற்கு கொண்டு வரப்படுகிறது.

ஆகவே தடாகம் காப்புக் காட்டிற்கு அருகில் இக்குப்பைக் கிடங்கு அமைக்க, வனத்துறையின் கடும் ஆட்சேபனையை பதிவு செய்து இக்கடிதம் சமர்ப்பிக்கப்படுகிறது.

தங்கள் நம்பிக்கையுள்ள,


வனச்சரக அலுவலர்,

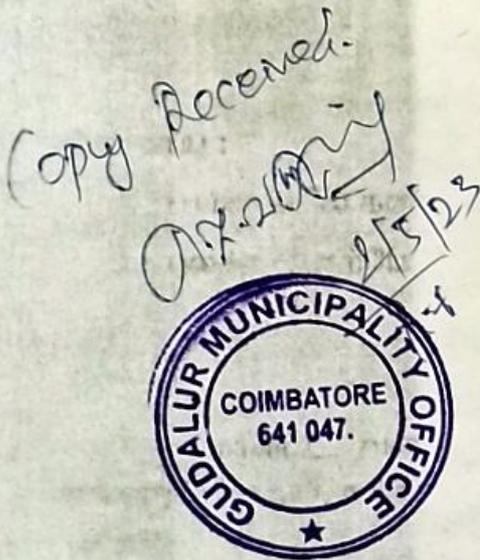
பெரியநாயக்கன்பாளையம் வனச்சரகம்,
பெரியநாயக்கன்பாளையம் - 641 020,
கோயம்புத்தூர் வனக்கோட்டம்.

இணைப்பு :

1. பார்வையில் கண்ட கடித நகல்கள்
2. புலத்தின் தற்போது மேற்கொண்ட ஆயத்தப்பணி தொடர்பான புகைப்படத் தொகுப்பு

நகல் :

மாவட்ட வன அலுவலர், கோவை வனக்கோட்டம், கோவை அவர்களுக்கு தகவலுக்காகவும், தக்க மேல் நடவடிக்கைக்காகவும் பணிந்து சமர்ப்பிக்கப்படுகிறது.



Copy of:

GOVERNMENT OF TAMIL NADU

ABSTRACT

Development of Hill Areas - Constitution of Hill Areas Conservation Authority in Tamil Nadu - Orders - Issued.

 PLANNING AND DEVELOPMENT (TC II) DEPARTMENT

G.O.Ms.No.44

Dated: 2.4.1990

Read:

1. From the Chairman, Tamil Nadu Electricity Board D.O.lr.No.CH/IA/37, dated 23.4.87.
2. Proceedings of the meeting held on 15.3.88 in the Chambers of Chief Secretary to Govt. (communicated by Environment control dept in lr.No.295/B2/7-12, dt. 23.3.88).
3. From the Director of Town & Country Planning D.O.lr.No.42094/TC/RI, dated 6.12.88.

...

ORDER

The present status of the Hill areas of Tamil Nadu are fast reaching a point of no-return. There has undoubtedly been an alarming decline in the eco-system of the Western Ghats even within living memory. This is because all economic activities, ultimately, entail increased extraction of environmental resources and always have an impact in modifying them. Majority of development activities are carried out only with general social benefits in mind involving a large number of agencies - public and private. Therefore, when the development takes place in ecologically fragile area like hills, the interaction leads to serious stress when the environment is loaded beyond its safe use capacity.

2. Often, the economic decisions are not guided by the social costs on the infrastructure and hill ecology. The entirely desirable goals of vegetable cultivation, livestock breeding, dairy development, repatriate rehabilitation, communication improvements, tourism promotion etc. have all led to overall severe deterioration in our hill environment. This is because of the fact that the hill areas require a policy different from that of the plains which has not been fully recognised. The construction of an overall development philosophy for the hill areas is a specialis

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task to be done by agencies specifically committed for the task. Such an effort calls for a multi-disciplinary approach which will encompass the activities of different government departments - Central and State Governments, non-governmental agencies, Institutions or private individuals and a comprehensive programme for implementation.

3. Considering these, it has been decided to create a body, that will develop the hills into an ecologically acceptable and environmentally desirable area of India Land Mass. Therefore the Director of Town and Country Planning has sent a proposal for setting up a "Tamil Nadu Hill Areas Development Authority" under the provisions of section 10 of the "Tamil Nadu Town and Country Planning act, 1971".

4. The Government, after careful consideration, have decided that an ad-hoc Authority should be set up now and the same be given a statutory basis in due course. The Government accordingly direct that an authority to be called "The Tamil Nadu Hill Areas Conservation Authority" be constituted with immediate effect:

5. Tamil Nadu Hill Areas Conservation Authority shall consist of the following members.

1. Chairman : A very senior Officer of the IAS to be appointed by the Government (part-time)
2. Member Secretary : Senior I.A.S., Officer to be appointed by the Government.
3. Ex-officio Member. : Secretary, Planning and Development Department.
4. -do- : Secretary, Finance Department.
5. -do- : Secretary, Environment & Forest Dept
6. -do- : Secretary, Agriculture Dept.
7. -do- : Secretary, Animal Husbandry Dept.
8. -do- : Secretary, Public Works Dept.
9. -do- : Secretary, Information & Tourism Dept.
10. -do- : Secretary, Housing & Urban Development Dept.
11. -do- : Secretary, Industries Dept.
12. -do- : Secretary, Rural Development Dept.
13. -do- : Secretary, Municipal Administration and Water Supply Dept.
14. -do- : Chairman, Tamilnadu Water Supply and Drainage Board.

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- 15) Ex-officio Member : Chairman, Electricity Board
- 16) -do- : Director of Town & Country Planning
- 17) -do- : Director of Horticulture
- 18) -do- : Collector, The Nilgiris.
- 19) -do- : Principal Chief Conservator of Forests.

6. The Government also direct that an Advisory Council consisting of the following members to be constituted for the specific purpose of advising the Hill Areas Conservation Authority.

1. Chief Engineer, Soil conservation
2. Chief Engineer, Highways
3. Chief Engineer, Buildings
4. & 5. Chief Engineer, Irrigation & General
6. Director of Rural Development
7. Director of Animal Husbandry
8. Director of Geology & Mining
9. One sitting Member of the Legislative Assembly representing any one of the constituencies in the Nilgiris District to be nominated for a two year term by the Government.
10. One sitting member of the Legislative Assembly representing any one of the constitutencies in which one or more of the Hill taluks other than Nilgiris, to be nominated for a two year term by the Government.
11. One chair person of any one of the Panchayat Unions or Municipalities in the Nilgiris areas to be nominated for a two year term by the Govt.
12. Chairperson of the Kodaikanal Panchayat Union
13. Four Environmentalists to be nominated for a two year term by the Government and one representing Non-Government.
17. Voluntary Organisations connected with environment and ecology to be nominated for a two year term by the Government.
18. The Authority may co-opt any District Collector having jurisdiction over the Hill taluks or any other official or non-official as Associate Member or Invitee or Special Invitee.

7. The functions of the Authority shall be as indicated in Annexure-II to this order.

8. Orders regarding the appointment of the Part-time Chairman, Member-Secretary and other members of the "Tamil Nadu Hill Areas Conservation Authority" will issue separately. Pending issue of orders, the Joint Secretary to Government, Planning and Development Department in charge of Hill Area Development Programme and Western Ghats Development Programme is designated as the Ex-Officio Officer on Special Duty' and he will form with immediate effect the "Tamil Nadu Hill Areas Conservation Authority" with the staff in the Hill Area Development Programme and Western Ghats Development Programme cells in the Secretariat last continued in G.O.Ms.No.105, P&D (TC I) Department dated 16.6.89 read with G.O.Ms.No.253, P&D (OP) Dept. dated 9.11.89. The above two cells will be subsumed by the Authority and they will be merged to form the Administrative unit for the 'Authority' at State level.

9. The Plan formulation cell (HADP) and the District Planning Cell at Udhagamandalam will be merged together along with the staff last continued in G.O.Ms.No.104, P&D (TC II) Dept, dt. 15.6.89 and G.O.Ms.No.251, P&D (OP.II) Dept., dt. 9.11.89 and the merged unit will be brought under the 'Hill Areas Conservation Authority'. It will be headed by a Project Officer, a senior officer of Indian Administrative Service who will also be the Member-Secretary for the 'Authority'.

10. The 'Authority' shall be funded and financed by the Government. To start with, the Government accord sanction for an initial grant of Rs.2/- lakhs (Rupees two lakhs) only under the Hill Area Development Programme for setting up the 'Authority' immediately. The expenditure should be debitable to "2052.00 Secretariat General Services - 090. Secretariat Schemes in the VIII Five Year Plan-II State Plan-JA. Technical cell for Plan Formation under HADI - 26 Other charges-DPC 2052-00-090-JA-2602. The amount will be adjusted from regular grant after formation of Tamil Nadu Hill Areas Conservation Authority.

11. The Government also direct that all plan funds for the hill areas listed in Annexure-I to this order shall be routed through this 'Authority'. To start with, the Hill Area Development Programme and the Western Ghats Development programme hitherto Administered by the Planning and Development Department shall be administered by the 'Authority'.

12. Sanction is also accorded for the creation of one post of 'Assistant Project Officer' in the scale of pay of Rs.3500-5000 initially for a period of one year from the date of employment or till the need therefor

- 5 -

ceases whichever is earlier. The incumbents of the posts will be eligible to draw besides their pay and allowances, other usual allowances admissible to Government employees from time to time.

13. Pending extension of the provisions of the Tamil Nadu Town and Country Planning Act 1971, to the hill areas, the Government, direct that all Government and Quasi-government departments shall consult even now the 'Tamil Nadu Hill Areas Conservation Authority' in respect of all development programmes undertaken by them within the hill areas listed in the Annexure-I to this order under the provisions of the Tamil Nadu Town and Country Planning Act, 1971. The departments of Secretariat (Except Law Finance and Legislative Assembly departments) are accordingly requested to issue suitable instructions to the Heads of Departments and other autonomous bodies/Corporations under their administrative control to the effect that they should get the prior clearance of the "Tamil Nadu Hill Areas Conservation Authority" in respect of any development programme undertaken by them in the listed hill areas before they approach the Government for administrative and financial sanctions and to draw up their future programmes for development within the listed hill areas in consultation with the "Tamil Nadu Hill Areas Conservation Authority".

14. The Government also direct that all future budget allocations relating to hill areas development including Hill Area Development Programme & Western Ghats Development Programme may be transferred to the 'Tamil Nadu Hill Areas Conservation Authority'. The 'Authority' may also receive funds and subsidies directly from the Government of India and Union Planning Commission particularly the Western Ghats Secretariat.

15. The amount sanctioned in para 10 above shall be drawn and placed at the disposal of the Ex-officio Officer on Special Duty.

16. Necessary provision will be made in RE/FMA 1990-91 by reappropriation from savings within the grant or by providing additional amounts.

17. This order issues with the concurrence of Finance Department vide its U.O.No.736/FS/P/90 dated 2.2.90.

(BY ORDER OF THE GOVERNOR)

M.M. RAJENDRAN
CHIEF SECRETARY TO GOVERNMENT.

To

The Chief Secretary to Government, Madras-9.
The Secretary to Government, Planning and Development
Department, Madras-9.

- 6 -

- The Secretary to Government,
Finance / Environment & Forests Department, Madras-9.
- The Secretary to Government, Agriculture Dept., Madras-9.
- The Secretary to Government, Animal Husbandry Dept., Ms-9.
- The Secretary to Government, Public Works Dept., Madras-9.
- The Secretary to Government, Information & Tourism Dept. Ms-9
- The Secretary to Govt., Housing & Urban Development Dept.
- The Secretary to Govt. Industries Dept. Ms-9. Ms-9.
- The Secretary to Govt., Rural Development Dept., Madras-9.
- The Secretary to Govt., Municipal Administration & Water
Supply Dept., Madras-9.
- The Chairman, Tamilnadu Water Supply & Drainage Bd, Ms- 5.
- The Chairman, Tamil Nadu Electricity Board, Madras-2.
- The Director of Town & Country Planning, Ms-5.
- The Director of Horticulture, Dharmapuri.
- The Collector of Nilgiris, Udhagamandalam.
- The Principal Chief Conservator of Forests, Ms-6.
- The Chief Engineer, Soil Conservation, Nandanam, Ms-35.
- The Chief Engineer, Highways, Madras-5.
- The Chief Engineer, FWD Buildings, Madras-5.
- The Chief Engineer, FWD Irrigation, Madras-5.
- The Chief Engineer, FWD General, Madras-5.
- The Director of Rural Development, Madras-100.
- The Director of Animal Husbandry, Madras-6.
- The Director of Geology & Mining, Guindy, Madras-32.
- The Joint Secretary to Government, Planning and Development
Department, Madras-9.
- The Accountant General- I & II, Madras-18.
- The Accountant General- I & II, Madras-18(b.n).
- The Planning and Development (OF) Department, Madras-9.
- All Departments of Secretariat, Madras-9.
- The Finance (Pub)/(BG.II) Dept., Madras-9.

SI/Sc.

/ true copy /

sd/-
Research officer.

- - 7 -

ANNEXURE - ILIST OF HILL TALUKS COVERED BY THE AUTHORITY.

1. Gudalur
2. Udhagamandalam
3. Coonoor
4. Kotagiri
5. Mettupalayam
6. Coimbatore
7. Udumalpet
8. Pollachi
9. Dharampuram
10. Dindigul
11. Kodaikanal
12. Periakulam
13. Uzilampatti
14. Uthamapalayam
15. Shencottah
16. Tenkasi
17. Ambasamudram
18. Nanguneri
19. Sankarankoil
20. Sivagiri
21. Kalkulam
22. Vilavancode
23. Agastheswaram
24. Thovala
25. Srivilliputhur
26. Rajapalayam
27. Sathur
28. Vellore
29. Polur
30. Tirupathur
31. Chengam.
32. Yercaud
33. Attur
34. Namakkal
35. Kallakurichi
36. Sathyamangalam
37. Bhavani
38. Valparai
39. Avinashi
40. Rasipuram
41. Salem
42. Thuraiyur
43. Palani.

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ANNEXURE - II

Functions of the Tamil Nadu Hill Areas Conservation Authority.

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1. Functions listed in Section 12 of the Town and Country Planning Act, 1971; and
 2. (i) To prepare an environmental report of the hill areas and keep it updated every three years.
 - (ii) To undertake continual monitoring of ecological parameters;
 - (iii) To prepare a structural development plan indicating the carrying limits of the hills and propose alternatives to the hill population where reasonable economical development cannot be locally provided without serious over all damage ;
 - (iv) To draw up guidelines for development of hills and compulsorily require prior clearance for any development listed in Annexure-II and ban the activities listed in Annexure-IV altogether
 - (v) To advise government on the policy and strategy for all development activities in the hills;
 - (vi) To issue such directions as necessary to local authorities to enable the compliance and have necessary powers delegated to it under the Municipal and Panchayat Acts; and
 - (vii) To prohibit expenditure by any Government department or undertaking on any plan or scheme not cleared by * (Plan and non plan) by all departments are only for schemes cleared by it.
- * it in that area and require all budgetary provisions.

... 9/-

41352
25 APR 2003

From
Thiru G. Santhanam, I.A.S.,
Director of Town and Country
Planning,
807, Anna Salai,
Chennai-600 002.

To
Member Secretary,
Housing and Urban Development,
Chennai-600 002.

Roc No. 22043, 2002/HSBA Dated: 03.04.2003

Sir / Madam,

Sub: HACA - Identification of actual hill
villages - exclusion of villages in plain
areas of hill taluks - Amendment - Issued.

Ref: G.A.No.49, Housing and Urban Development
(UD2.2) Department, dt.24.3.2003.

A copy of the G.O. cited is communicated
herewith for necessary action.

K. Santhanam
for Director of Town and
Country Planning.

Encl: As above.

Copy to:

- 1) All officers of the Head Office, Chennai-2
- 2) Planning Assistant, HSBA section
- 3) P.C to Director
- 4) Stock file
- 5) Spare-2

Copy of:

GOVERNMENT OF TAMIL NADU
ABSTRACT.

Housing and Urban Development Department - Development of Hill Area - Hill Area Conservation Authority - Identification of actual Hill villages exclusion of villages in Plain Areas of Hill Taluks - Amendment - Issued.

Housing and Urban Development (UD2.2) Department

G.O.Ms.No.49,

Dated:24.3.2003.

Read:

- 1) G.O.Ms.No.44, Planning and Development (TC II) Department dt.2.4.1990.
- 2) From the Special Commissioner of Town and Country Planning letter No.1963/2001 dt.11.10.2001 and 1.11.2001.
- 3) From the Secretary to Government, Housing and Urban Development Department, D.O. Letter No.7529/UD2/01 dated:7.11.2001.
- 4) From the Director of Geology and Mining, letter No.8154/MMM/2000 dt.5.12.2001.
- 5) From the Special Commissioner of Town and Country Planning letter No.30789/2000/H3BA dt. 7.12.2001.
- 6) From the Special Commissioner and Commissioner of Land Administration letter No.4680/H/2002 dt.25.2.02.

ORDER:

In order to develop the hills into an ecologically acceptable and environmentally desirable area, in G.O.Ms.No.44, Planning and Development (TCII) Department dt. 2.4.1990 the Government have constituted a high level committee namely Hill Area Conservation Authority (HACA). As per the orders issued in this Government order, all the Government and Quasi Government Departments shall consult the Hill Area Conservation Authority in respect of all development programmes undertaken by them as listed down in Annexure-III of the said Government Order in all Hill Taluks specified under Annexure I of the same Government Order.

2) The question of exempting the villages which are located in the plains though they fall in the taluks notified as hill taluks in that G.O. was discussed in the 22nd Hill Area Conservation Authority meeting held on 21.2.2001 and it was decided to obtain the details from the District Collectors regarding the villages which are actually located in the hill areas. The Director of Geology and Mining has scrutinised the same in a joint consultation with the District Collectors and sent his proposals indicating the details of villages which should fall within the purview of Hill Area Conservation Authority.

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3) Based on the reports received from the District Collectors concerned and in consultation with Director of Geology and Mining, the Special Commissioner of Town and Country Planning has sent amendment proposals to Annexure-I of Government Order first read above and to notify the names of villages which are actually located in hill areas of the hill taluks of the various Districts.

4) The Government have carefully considered the proposal of the Special Commissioner of Town and Country Planning and approved the list of villages sent by the District Collectors, which are actually located in the hill areas of the hill taluks. The names of the Districts and the names of the villages located in the hill taluks of the respective districts are given in Annexure-I to this order.

5) The Government in partial modification of G.O.Ms.No.44, Planning and Development (TCI) Department, dt. 2.4.1990 direct that in respect of the villages identified as Hill villages in these Hill Taluks, indicated in the Annexure-I to this order, permission from HACA should be obtained for all activities specified in Annexure-II of this Government Order before they are taken up for execution or grant of permission.

6) The Government also direct that for other villages lying in the plains of these Hill Taluks, obtaining permission from the Hill Area Conservation Authority is not necessary and the respective Departmental officials should pursue the activities specified in the Annexure II to this Government Order as per the existing Acts, rules and orders in force.

7) The Government further direct that, in respect of all villages in the Hill Taluks wherever Reserve Forest lands are available, the activities mentioned in Annexure-II of this Government Order in those lands have to be got cleared by the Hill Area Conservation Authority, as required in the Government Order first read above.

(By Order of the Governor)

LAL RAMNA SAILO
SECRETARY TO GOVERNMENT

To
The Director of Town and Country Planning,
Chennai-2

/true copy/

K. Sornaprathe
Research Officer.

10/6/92

District	Names of taluks	Names of villages
2. Coimbatore	Mettupalayam	1. Tholampalayam 2. Velliyankadu 3. Thekkampatty 4. Odanthurai 5. Nelliurai 6. Cheikkathasampalayam 7. Sirumugai
	Pollachi	1. Periyapodu 2. Vettaikaranpudur 3. Kaliyapurama 4. Kottoor 5. Angalakurichi 6. Thoraiyur 7. Jallipatty 8. Arthanaripalayam
	Valparai	1. Anamalai Hills village (entire taluk)
3. Dindigul	Kodaikanal	All villages
	Dindigul	1. Sirumalai 2. Adalur 3. Pandiramalai 4. Thonimalai 5. Manalur 6. Godalvavi 7. Chatrapatti 8. Paraipatti 9. Avvampalayam 10. Narasingapuram 11. Kasuvanampatti 12. Sirangadu
	Palani (Now Eddanchattiram taluk)	1. Vadagadu

District	Names of taluks	Names of villages
4. Erode	Bhavani Bhavani Sub- taluk	Bargur A
		Bargur B
	Sathiyamangalam Thalavadi Sub- taluk	<ol style="list-style-type: none"> 1. Thalaimalai 2. Neithalapuram 3. Iggalur 4. Marur 5. Dhoddakajanur 6. Thalavadi 7. Chikkakajanur 8. Mallankuzhi 9. Arulavadi 10. Paianapuram 11. Mathahalli 12. Kettavadi 13. Konganahalli 14. Panahahalli 15. Dhoddamuthukarai 16. Eraganahalli 17. Thingalur A and B 18. Thiganarai 19. Karalavadi 20. Hasanur
Kuthialathur sub- taluk	<ol style="list-style-type: none"> 1. Kuthiyalathur 2. Kunnri 3. Koothampalayam 	
5. Kanyakumari	Agastheeswaram	<ol style="list-style-type: none"> 1. Vadasery 2. Kulasekarapuram 3. Theroor 4. Eravipudur 5. Suchindram
	Thovalai	<ol style="list-style-type: none"> 1. Alagiapandiapuram 2. Ananthapuram 3. Arumanaloor

District	Names of taluks	Names of villages	
5. Kanyakumari	Thovalai	4. Siramadam	
		5. Darisanamcope	
		6. Erachakulam	
		7. Esanthimangalam	
		8. Chenbagaramanpudur	
		9. Thovalai	
		10. Aralvoimozhi	
		Vilavancode	1. Paloor
			2. Nattalam
			3. Arudesam
	4. Kulappuram		
	5. Methukummal		
	6. Palugal		
	7. Vellancode		
	8. Mancode		
	9. Kalial		
	10. Kunnathur		
	11. Arumanai		
	Kalkulam	1. Aloor	
		2. Villukkuri	
		3. Kaikulam	
		4. Thuckalay	
		5. Velimalai	
		6. Ponmanai	
		7. Thumbacode	
		8. Surulacode	
		9. Thirparappu	
		10. Mecode	
	6. Namakkal	Namakkal	1. Gundur Nadu
			2. Valappur Nadu
3. Ariyur Nadu			
4. Valavanthi Nadu			
5. Thinnanur Nadu			
6. Devannur Nadu			
7. Selur Nadu			
8. Unantangal Taraf			

Distriet	Names of taluks	Names of villages
7 Namakka/	Namakkal	9. Malayalapatti
		10. Karukudal Taraf
		11. Perunappan Solai
		12. Periyakombai
		13. Pudur Palappatti
	Rasipuram	14. Mullakurichi Taraf
		15. Periyakurichi
		1. Keelur
		2. Melur
		3. Kidamalai
		4. Perakkarai Nadu
		5. Bail Nadu
		6. Edappuli Nadu
7. Chittur Nadu		
Salem Namakka/	Salem	8. Thiruppuli Nadu
		9. Pelappadi Nadu
		10. Alathur Nadu
	Yercaud	11. Gunduri Nadu
		12. Adakkam Pudukombai
		13. Bodamalai
		1. Nilavarappatti
		2. Jarugumalai Hills
		3. Arunoottumalai
		Attur
1. Chinnakalrayan (North)		
2. Periyakalrayan (south)		
3. Soolankurichi		
4. Periyakalrayan Melnadu		
5. Kariyakoil		
6. Paithur		
7. Kil Avarai		
8. Kollimalai Hills (Pilliarmathi)		
9. Saradimoolai, Kallippatti in Valakombai Taraf)		

District	Names of taluks	Names of villages
7. Salem	Vazhapadi	1. Thekkalpatti
		2. Aladipatti
		3. Puzhuthikuttai
		4. Chinnavelampatti
		5. Periyavelampatti
		6. Pallikadu
Gangavalli	1. Pachaimalai	
	2. Veppudai	
Mettur	1. Palamalai	
8. Tirunelveli	Tenkasi	1. Aykudi
		2. Courtallam
		3. Melagaram
		4. Ayiraperi
		5. Pattapathu
		6. Mathalamparai
		7. Ilanji
		8. Tenkasi
		9. Kadayanallur
		10. Kamhaneri Pudukudi I
		11. Boganallur
		12. Chokkampatti
		13. Vairavankulam
		14. Pattakkurichi
		15. Puliyur
	Alangulam (Previously Tenkasi taluk)	1. Ayyanarkulam
		2. Alangulam
		3. Maranthai
		4. Mayamankurichi
5. Sivalarkulam		
6. Nettur		
7. Subbiahpuram		
8. Keezhapavur II		

District	Names of taluks	Names of villages
Tiruvelli	Alangulam (Previously Tenkasi taluk)	9. Kazhuncerkulam 10. Thuthikulam
	Ambasamudram	1. Keelmugam 2. Aladiyur part II 3. Zamin Singampatti Part II 4. Vickramasingapuram Part II 5. Therku kallidaikurichi Part II 6. Malavankulam 7. Therku Veeravanallur part II 8. Therku Karukurichi 9. Thiruviruthanpuli part II 10. Sivasailam
	Nanguneri	1. Earwadi 2. Nambithalaivanpattayam 3. Thalavaipuram 4. Thirukkurungudi II 5. Mahiladi 6. Malayadipudur 7. Seevalaperi 8. Kalakkadu 9. Keelakaruvclankulam 10. Padmaneri 11. Pathai 12. Devanallur 13. Idaiyankulam 14. Singikulam 15. Melkarai 16. Keezha Kaduveiti 17. Kallikulam 18. Vadakarai 19. Iraippuvarai 20. Ilankulam 21. Rajakkamanglam
Sankarankovil	1. Kurukkalpatti 2. Naduvakkurichi major	

District	Names of taluks	Names of villages		
Tirunelveli	Sankarankovil	3. Narikkudi		
		4. Pazhanakottai		
		5. K. Alangulam		
		6. Savamalai Part I		
		7. Savamalai Part II		
		8. Nalanthula		
		9. Kalapakankulam		
		10. Maruthakinaru		
		11. K. Karisalkulam		
		12. Nakkalamuthanpatti		
		13. Mukkuttumalai		
		14. Maipparai		
		15. Varahanur		
		16. Thiruvengadam		
		17. Sundaresapuram		
		18. Sevalkulam		
		19. Perumpathur		
		20. Karisathan		
		21. Vadikottai		
		22. Therkusankarankoil		
		23. Perivoor		
		24. Pandapuli		
		25. Perumalpatti		
		26. Paruvakkudi		
		27. Veerasigamani		
		28. Keezha Veerasigamani		
		29. Madathupatti		
		30. Vadakkupudur		
		31. Pattadaikatti		
		32. Ariyanayagipuram		
			Shenkottai	1. Achanpudur
				2. Vadakarai Keelpidagai
		3. Vadakarai Maelpidagai		
		4. Panmozhi		
		5. Thenpothai		
		6. Mekkarai		
		7. Shencottai keelur		
		8. Shencottai Melur		

District	Names of taluks	Names of villages	
8. Tirunelveli	Shenkottai	9. Karkudi 10. Puliyaru 11. Nagalkadu 12. Vallam 13. Pudur	
	Sivagiri	1. Thirumalainayakkanpudukudi 2. Melapuliyangudi 3. Alangulam 4. Nagaram 5. Malavadikkurichi 6. Thalavankottai 7. Ariyur 8. Coodalure 9. Thenmalai I 10. Thenmalai II 11. Vasudevanallur 12. Thirumalapuram 13. Naranapuram I 14. Naranapuram II 15. Ramanathapuram 16. Sivagiri I 17. Sivagiri II 18. Viswanathaperi I 19. Viswanathaperi II 20. Ravagiri I 21. Ravagiri II	
	9. Tiruvannamalai	Tiruvannamalai	1. Thenmalai Hills
		Chengam	1. Athipattu
			2. Kilpattu
			3. Chinnakilpattu
			4. Kilaiyur
			5. Kalathur
			6. Kilthattiyapattu
			7. Pedapanimarathur
			8. Vannankuttai
	9. Melsilanbadi		

District	Names of taluks	Names of villages
9. Tiruvannamalai	Chengam	10. Pandrew 11. Ooragoundanur 12. Palamarathur 13. Puliyur 14. Melthattiyapattu 15. Nellivoy 16. Erukambattu 17. Perumuttam
	Polur	1. Melpattu 2. Neepalampattu 3. Chenbagathoppu 4. Kanamlai 5. Amirthi 6. Keelkanavayur 7. Puliyankuppam 8. Seengadu 9. Erumayanur 10. Kovilur 11. Thumbakkada 12. Kuttakarai 13. Pattaraikkadu 14. Melchippili 15. Nanniyampatti 16. Eriyur 17. Kilthattiyapattu 18. Odamanalam 19. Veerappanur 20. Pudupattu
10. Tiruchirappalli	Thuraiyur	1. Thenparanadu 2. Vannadu 3. Kombai 4. Pachamalai Hills 5. Pachamalai Taraf 6. Valasaikalippatti 7. Veppanthattai 8. Velur (known as Karatur)

3

67

District	Names of taluks	Names of villages
10. Tiruchirappalli	Thuraiyur	9. Mannalai (Second Bit) in Kudamalai Taraf
		10. Mannalai (First Bit)
11. Vellore	Vellore	1. Palampattu
		2. Mulluvadi
		3. Alleri
		4. Vazhapandal
		5. Nochimedu
		6. Gurumalai
		7. Velakulmalai
		8. Thollar
		9. Jarthankollai
		10. Patti Gudisai
		11. Muthuangudisai
		12. Thattamkuttai
		13. Veepalampattu
		14. Elluparai
		15. Naickanoor
		16. Chinnakottanchetty
		17. Periyakottanchetti
		18. Thandaiamkottai
		19. Kunuganoor
		20. Pillayarkuttai
		21. Melkupkaravur
		22. Kilkupkaravur
		23. Thenthur
		24. Pudur
		25. Koiythur Saipithur
		26. Kathyapatti
		27. Peenjamandai
	Tirupathur	1. Athanavoor
		2. Mangalam
12. Villupuram Villupuram	Sankarapuram	1. Aravangadu
		2. Maniyarpalayam
		3. Keezhathukuzhi
		4. Malathukuzhi

4

District	Names of taluks	Names of villages
12. Villupuram	Sankarapuram	5. Melnilavur 6. Keezhnilavur 7. Vilvathu 8. Perumanatham 9. Kilakkadu 10. Kallipparai 11. Koodaram 12. Alanoor 13. Serappattu 14. Kurambaloor 15. Vanjikkuzhi 16. Vazhakkuzhi 17. Vellarikkadu 18. Ingadu 19. Vengodu 20. Mottaiyanur 21. Erukkanpattu 22. Kariyalur 23. Nochimedu 24. Mavadipatti 25. Vellimalai 26. Kandikkal 27. Vanniyur 28. Mozhippattu 29. Arampoondi 30. Varam 31. Uppur 32. Vandagappadi 33. Erukkanpattu 34. Thorangoor 35. Ezhuthur 36. Thoradippattu 37. Naranampattu 38. Melpacheri 39. Mundiyyur 40. Perumbur 41. Vazhappadi 42. Sirukkalur 43. Pottiyam

District	Names of taluks	Names of villages
12. Villupuram	Sankarapuram	44. Malliyambadi
		45. Kondiyanatham
		46. Karuvelampadi
		47. Kallipattu
		48. Pachery
13. Virudhunagar	Srivilliputhur	1. Valaikulam
		2. Venkatesuwapuram
		3. Maharajapuram
		4. Watrap
		5. Kansapuram
		6. Pillayamatham
13. Virudhunagar	Rajapalayam	1. Muthusampuram
		2. Thiruchallur
14. Theni	Uthamapalayam	1. Mela Gudalur (South)
		2. Mela Gudalur (North)
		3. Erasakkanaickanur
		4. Narayanathevanpatty (North)
		5. Highwaywis
	Bodinayaickanur	1. Bodinaickanur (North)
		2. Kottakudi
		3. Agamalai
	Andipatty	1. Mayladumparai
		2. Kadamalaikundu
3. Megamalai		
15. Dharmapuri	Denkanikottai Taluk	1. Rayakotta
		2. Nellur
		3. Pillari Agaraharam
		4. Bodichipalli
		5. Jakkeri
		6. Kalpalam
		7. Mallikarijuna Durgam
		8. Kundhukottai

6

District	Names of taluks	Names of villages
15. Dharmapuri	Denkanikottai Taluk	9. Agalakottai
		10. Bevnatham
		11. Narappanatti
		12. Baleguli
		13. Peria Baleguli
		14. Bocupuram
		15. Urakkaimedu
		16. Kadulakkasendirem
		17. Kurumber Kirama Natham
		18. Masadi
		19. Rousara Samudiram
		20. Alasatti
		21. Betta Mugulalam Melur
		22. Jalana Sandiram
		23. Unisenatham
		24. Rattinagiri
		25. Thadikkal
		26. Govinthampatti
		27. Periya Sathakkal
		28. Thattasandiram
		29. Gudiur
		30. Betta Mugulalam
		31. Devara Doddathathanahalli
		32. Tholuva Betta
		33. Periyakallathampatti
		34. Halaipalli
		35. Pulavalli
		36. Mugankarai
		37. Thitakari
		38. Kandhappanur
		39. Sidhapuram
		40. Madakal
		41. Kulikunda
		42. Arul Natham and its surroundings
		43. Kollathi
		44. Karadikkal
		45. Mugandam
		46. Malligabai Thotti
		47. Ullbenda



District	Names of taluks	Names of villages
15. Dharmapuri	Denkanikottai Taluk	48. Sambangi Ramathotti 49. Thotta Munji 50. Varatha Natham 51. Sagamunju 52. Somagundapalli 53. Karagathur 54. Kuppathur 55. Kottaiyur 56. Thimmathur 57. Kochur 58. Thottiyur 59. Kodakarai Hills and its surroundings 60. Kembakarai 61. Palikundu 62. Munjukondapalli 63. Melpatti 64. Nandhapuram 65. Natrapalayam 66. Keratti 67. Chinna motragi 68. Panjalhunai 69. Sakkilinatham 70. Hosur 71. Pathigoundanur 72. Masenatti 73. Athimarathur 74. Arthakinaru 75. Arokyapuram 76. Agalakottai 77. Kattunnisai 78. Padhavanahalli 79. Kurimandhai 80. Kumbaveilur 81. Biligundalu 82. Ootamalai 83. Gullatty 84. Doddamachi 85. Koochuvadi

8

District	Names of taluks	Names of villages
15. Dharmapuri	Denkanikottai Taluk	86. Thaggatty
		87. Urigam village and its surroundings
		88. Maulanahalli
		89. Belpatti
		90. Uduparani
		91. Nanjukondahalli
		92. Kulipandu
		93. Sulagunda and its surroundings
		94. Nandhimangalam
		95. Devarbeta
		96. Belakkarai
		97. Nachipalli
	98. Athinattam and surroundings	
	Uthankari	1. Chitteri Hills (entire taluk)
16. Madurai	Peraiyur	A Athipatti Firka
		1. Pappinaickanpatti
		2. Athipatti
		3. Thullukutti naickkanur
		4. Vittaipatti
		5. Vandari
		6. Saptur
		7. Kudiseri
		8. Kethuvarpatti
		9. Mangal revu
		10. Kudipatti
		B Elumalai Firka
		1. Melathirumanickam
		2. Seelnayackanpatti
		3. Peraiyampatti
		4. Elumalai
		5. Uthapuram
		6. Mallapuram
7. Thirumanickam		
8. Sulapuram		

(9)

District	Names of taluks	Names of villages
16. Madurai	Peraiyur	9. Thadayampatti 10. Manibamettupatti 11. E. Kottaipatti C Peraiyur Firka 1. Kuvalapuram 2. Silaimalaipatti 3. Sandaiyur 4. Peraiyur Bit - I 5. Peraiyur Bit - II 6. Chinna Poolampatti 7. S. Keezhapatti 8. Mathakarai
	Usilampatti	A Karumathur Firka 1. Karumathur 2. Mudalai Kulam 3. Vikramangalam 4. Kovilankulam 5. Kannanur 6. Panniyan 7. Pullaneri 8. Sakkarappanaikanur 9. Pana Moopan patti 10. Eravapatti B Usilampatti Firka 1. Thoddappanaickanur 2. Puthampatti 3. Nalluthevanpatti 4. Nakkalapatti 5. Allikundam 6. Thummalapatti 7. Erumarpatti 8. Usilampatti 9. Yagurani

10

District	Names of taluks	Names of villages
16. Madurai	Usilampatti	10. Ayanmettupatti
		11. Maanothu
		12. Jothilnaickanur
		C Uthappanaickanur Firka
		1. Uthappanaickanur
		2. Nadupatty
		3. Thimmanatham
		4. Kalluthu
		5. Mekkilarpatti
		6. Keeripatti
		7. Seemanuth
		8. Sikkampatti

.. End.

LAL RAWNA SAILO
SECRETARY TO GOVERNMENT.

// TRUE COPY //

T. Kathirvel
25/3/2003
SECTION OFFICER.

ANNEXURE II TO**G.O.MS.NO.49 DATED 24-03-2003****ACTIVITIES WHICH REQUIRE PRIOR CLEARANCE OF
THE AUTHORITY.****1. Agriculture**

- a) Projects for the restructuring of hill slopes
- b) Projects for the use of uncultivated land or semi-natural areas for intensive agricultural purposes
- c) Water-management projects for agriculture
- d) Initial afforestation where this may lead to adverse ecological changes
- e) Land reclamation for the purpose of conversion to another type of land use.
- f) Poultry-rearing installations
- g) Pig-rearing installations
- h) Plantations
- i) Agro-forestry, tree cropping and orchards

2. Extractive Industry

- a) Deep drillings with the exception of drillings for investigating the stability of the soil and in particular:
 - geothermal drilling
 - drilling for the storage of nuclear waste material
 - drilling for water supplies.
- b) Extraction of minerals other than metalliferous and energy-producing minerals, such as lime-

12

stone, marble sand, gravel, shale, salt, phosphates and potash

- c) Extraction of coal and lignite by underground mining
- d) Extraction of coal and lignite by open-case mining
- e) Extraction of petroleum
- f) Extraction of natural gas
- g) Extraction of Ores
- h) Extraction of bituminous shale, peat and moss
- i) Extraction of minerals other than metalliferous and energy-producing minerals by open-cast mining, including extraction of gypsum, fire clay etc.
- j) Surface industrial installations for the extraction of coal, petroleum, natural gas and ores, as well as bituminous shale.
- k) Coke Ovens (dry coal distillation)
- l) Installations for the manufacture of cement refractories.

3) Energy Industry

- a) Industrial installations for the production of electricity steam and hot water.
- b) Industrial installations for carrying gas, steam and hot water, transmission of electrical

energy by overhead cables.

- c) Surface storage of natural gas
- d) Underground storage of combustible gases
- e) Surface storage of fossil fuels
- f) Industrial briquetting of coal and lignite
- g) Installations for the production or enrichment of nuclear fuels
- h) Installations for the reprocessing or irradiated nuclear fuels.
- i) Installations for the collection and processing of radioactive waste
- j) Installations for hydro-electric energy production

4. Processing of metals

- a) Iron and steel works, including foundries, forges, drawing plants and rolling mills (unless included in Annexure-I)
- b) Installations for the production, including smelting, refining, drawing and rolling of non-ferrous metals, excluding precious metals
- c) Pressing, drawing and stamping of large castings
- d) Surface treatment and coating of metals
- e) Boiler making, manufacture of reservoirs, tanks and other sheet-metal containers.

(14)

- f) Manufacture and assembly of motor vehicles and manufacture of motor-vehicle engines
- g) Installations for the construction and repair of aircraft
- h) Manufacture of railway equipment
- i) Swaging of explosives
- j) Installations for the roasting and sintering of metallic ores.

5. **Manufacture of glass, ceramics**

6. **Chemical Industry**

- a) Treatment of intermediate products and production of chemicals.
- b) Production of pesticides and pharmaceutical products, paint and varnishes, elastomers and peroxides.
- c) Storage facilities for petroleum petrochemical and chemical products.

7. **Food Industry**

- a) Manufacture of Vegetable and animal oils and fats
- b) Packing and canning of animal and vegetable products
- c) Manufacture of dairy products

- d) Brewing and malting.
- e) Confectionery and syrup manufacture
- f) Installations for the slaughter of animals
- g) Industrial starch manufacturing installations
- h) Fish-meal and fish-oil factories
- i) Sugar factories

8. Textile, leather, wood and paper industries

- a) Wool scouring, degreasing and bleaching factories
- b) Manufacture of fibre board, particle board and plywood.
- c) Manufacture of pulp, paper and board
- d) Fibre-dyeing factories
- e) Cellulose-processing and production installations.
- f) Tannery and leather-dressing factories
- g) Wood based chemicals extraction including aromatics and tannins

9. Rubber Industry

- a) Manufacture and treatment of elastomer-based products

10. Electronic Industry

- a) Manufacture and refining of basic semi-conductor materials
- b) Manufacture of semi-conductor components
- c) Manufacture of electrolytic and other capacitors
- d) Manufacture of electronic components other than pure assembly materials procured.

11. Infrastructure projects

- a) Industrial-estate development projects
- b) Urban-development projects
- c) Cable-cars
- d) Construction of National Highways, State Highways, major district roads and minor roads and railway lines and airports
- e) Canalization and flood-relief works
- f) Dams and other installations designed to hold water or store it on a long-term basis.
- g) Tramways, elevated and underground railways, suspended lines or similar lines of a particular type, used exclusively or mainly for passenger transport.
- h) Oil and gas pipeline installations
- i) Installation of long-distance aqueducts
- j) Beating

12. Other projects

- a) Holiday villages, hotel and resort complexes, hostels and restaurants of more than 300 sq.m.
- b) Racing and test tracks for cars and motorcycles
- c) Installations for the disposal of industrial and domestic waste (unless included in Annexure-I)
- d) Waste water treatment plants
- e) Sludge-deposition sites
- f) Storage of scrap iron
- g) Test benches for engines, turbines, rocket motors or reactors
- h) Manufacture of artificial mineral fibres
- i) Manufacture, packing, leading or placing in cartridges of gunpowder and explosives
- j) Knackers' yards, bone meal plants, gelatin plants, etc.
- k) Housing estates buildings of more than ground and first floor, buildings housing more than two families, commercial and office buildings of more than 300 sq.m. area. industrial sheds and buildings.

.. End ..

LAL RAWNA SAILO
SECRETARY TO GOVERNMENT.

/ TRUE COPY /

T. Kathiravel
25/9/2003
SECTION OFFICER.

Finish